

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.75771 of 2015

(Arising out of Order-in-Appeal No.32/SH/CE(A)/GHY/2015 dated 25.03.2015 passed by Commissioner of Customs, Central Excise & Service Tax,Guwahati)

M/s Jemberson Marak

(Rangsakona, 15th Mile, Byrnihat, Meghalaya-793101)

Appellant

VERSUS

Commissioner of Customs, Central Excise & Service Tax, Shillong

(Morellow Compound, M.G.Road, Shillong-793001)

Respondent

APPEARANCE :

Ms.Ekta Jhunjhunwala, Chartered Accountant for the Appellant

Shri S.Chakraborty, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.76578/2024

DATE OF HEARING : 06.08.2024

DATE OF DECISION : 06.08.2024

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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